

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.613

IB-1756/PB/2018

**IA/1922/2024 (New IA), Appeal(IBC)/44/ND /2023, IA/1651/2020,
IA/3585/2020,IA/3566/2020,IA/5646/2020,IA/1340/2022,
IA/1297/2022, IA/1369/2024**

IN THE MATTER OF:

Mr. Jagat Pal Paliwal

...PETITIONER

Vs

M/s. Jassum Procon Projects Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

**Order delivered on 26.04.2024
Hybrid Hearing (PHYSICAL & VC)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Appellant

:Sr. Adv. Pinky Anand, Adv. Avtar Singh, Adv. Arjun Juneja, in Appeal(IBC)/44/ND/2023 and for R-6 in IA/1297/2022.

For the IT Department

:Mr. Shlok Chandra SSC alongwith Ms. Madhavi Shukla and Ms. Priya Sarkar JSC in IA No. 1369/24

For the Respondent/Corporate Debtor

:Adv Aditya Vashisht along with Adv Anmol Bansal for Respondent No. 8 in IA 1297/2022

Mr. Pawas Kulshrestha and Mr. Parv Garg, Adv. for R3 in IA/1651, for R1 in IA/5646, for R4 in IA/1340 and for R2 in IA/3585. Mr. Rahul Malhotra, Adv., Kaustubh Punj, Adv. for Respondent No. 11 Adv Sunder Khatri in IA 1651/2020

ORDER

Due to paucity of time, matter is adjourned to **05.06.2024**.

**Sd/-
(Court Officer)**